

**MINISTRY OF HOME AFFAIRS  
(GRIH MANTRALAYA)**

**A. DEPARTMENT OF INTERNAL SECURITY  
(ANTRIK SURAKSHA VIBHAG)**

**I. POLICE**

1. Assam Rifles.
2. Border Security Forces.
3. Indo-Tibetan Border Police.
4. Special Services Bureau.
5. National Police Academy and Central Detective Training Schools.
6. National Crime Records Bureau.
7. Intelligence Bureau.
8. Central Forensic Science Laboratories and Government Examiners of Questioned Documents.
9. Central Industrial Security Force.
10. Central Reserve Police Force.
11. National Security Guard.
12. Matters relating to Indian Police Service.
13. Foreign training of IPS and officers of Para-military Forces including training programmes under bilateral cooperation.
14. All matters relating to training of Foreign Police Officers in India.
15. All matters relating to Civil Defence and Home Guards.
16. Matters relating to Inter-State Police Wireless System.
17. Matters relating to Police Medals.

**II. LAW AND ORDER**

18. Matters relating to Counter terrorism.
19. VVIP security, personal security on threat perception basis, security of important Government buildings, etc.
20. The Terrorist and Disruptive Activities (Prevention) Act, 1985 – Pending cases.
21. The Terrorist Affected Areas (Special Courts) Act, 1984 (61 of 1984) – All matters relating to the Act.
22. Grant of Indian citizenship by registration and naturalization.
23. All matters relating to the Bureau of Immigration.
24. Grant of Visa for India in respect of citizens of Afghanistan, Bangladesh, Pakistan and Sri Lanka, including their long term stay in India and regulation of entry/stay of all foreigners into/ in India.
25. Deportation of citizens of other countries from India.

26. Repatriation of foreigners jailed in India including foreign fishermen apprehended in Indian waters.
27. Government servants having families in Pakistan-cases regarding grant of permission to Government servants to visit Pakistan.
28. Regulation of the acceptance and utilization of foreign contribution and foreign hospitality by associations and persons.
29. Central Secretariat Security.
30. Prevention of bringing into India of undesirable literature under Section 11 of the Customs Act, 1962 (52 of 1962).
31. The Essential Services Maintenance Act, 1981 (40 of 1981).
32. Requisitioning of the services of Government servants for any duty during the period of operation of any Proclamation issued under clause (1) of article 352 of the Constitution.
33. Preventive detentions except to the extent specially allotted to any other Central Ministry or Department.
34. Removal from one State to another State of persons, accused persons and persons subjected to preventive detention.
35. Criminal Law.
36. Criminal Procedure.
37. Criminal offences against women, children and members of the Scheduled Castes, Scheduled Tribes, including those under the Protection of Civil Rights Act, 1955 (22 of 1955) and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (33 of 1989), Other Backward Classes, Minorities and other vulnerable groups.
38. Matters relating to the State of Nagaland.
39. Matters relating to the State of Sikkim.
40. Matters relating to crime on Railways other than offences relating to pilferage of railway property.
41. Matters relating to Arms, Fire Arms and Ammunitions.

### **III. REHABILITATION**

42. Residuary work relating to relief to/ rehabilitation of displaced persons from (a) former East Pakistan (b) border areas of Jammu & Kashmir as a result of Indo-Pak Conflict of 1971 and (c) Pakistan occupied areas of Jammu and Kashmir.
43. Relief and Rehabilitation of repatriated Indian nationals.
44. Relief to and rehabilitation of refugees from Tibet.
45. Relief to refugees from Sri Lanka.
46. Dandakaranya Development Scheme and Dandakaranya Development Authority.

47. Residuary work relating to provision of compensation to and rehabilitation of displaced persons from former West Pakistan, other than issue of lease or conveyance deed in respect of Government built properties, conversion of lease deeds, allotment of additional strips of land and correctional areas adjoining the properties which have been allocated to the Ministry of Urban Development.
48. Development of such special areas as may be indicated by Prime Minister from time to time.
49. Administration of the Acts pertaining to administration of evacuee property and compensation to and rehabilitation of displaced persons from former West Pakistan.
50. Negotiations with Pakistan concerning evacuee property left by displaced persons from former West Pakistan.
51. Residuary work relating to disposal of unclaimed moveable property received from former West Pakistan.
52. Coordination of relief measures in the event of natural calamities (other than drought, hailstorm, pest attacks or epidemics) and man-made disasters, excluding specific items of business allocated to other Ministries or Departments.
53. Matters relating to loss of human life and property due to all natural and man-made calamities, other than drought or epidemics.
54. All matters relating to Narcotics Control Bureau set up under the provisions of Section 4(3) of the Narcotic Drugs and Psychotropic Substances Act, 1985 and coordination of all measures for preventing and combating abuse of and illicit traffic in narcotic drugs and psychotropic substances.
55. All matters relating to international conventions, agreements, protocols, etc., in respect of illicit traffic in narcotic drugs, psychotropic substances and precursor chemicals which the Ministry of Home Affairs and organizations under it are authorized to deal with except matters allocated to the Ministry of Finance, Department of Revenue.
  
56. Administration of the following Acts, namely:-
  - (a) The Official Secrets Act, 1923 (19 of 1923);
  - (b) The Unlawful Activities (Prevention) Act, 1967 (37 of 1967);
  - (c) The Criminal Law (Amendment) Act, 1961 (23 of 1961);
  - (d) The Young Persons Harmful Publication Act, 1956 (93 of 1956);
  - (e) The Punjab Special Powers (Press) Act, 1956 (38 of 1956);

- (f) The Armed Forces (Assam and Manipur) Special Powers Act, 1958 (28 of 1958);
- (g) The Essential Services Maintenance (Assam) Act, 1980 (41 of 1980);
- (h) The Illegal Migrants (Determination) Tribunal Act, 1983 (39 of 1983);
- (i) The Explosive Substances Act, 1908 (6 of 1908);
- (j) The Prevention of Terrorism Act, 2002 (15 of 2002);
- (k) The Foreigners Act, 1946 (31 of 1946);
- (l) The Passport (Entry into India) Act, 1920 (34 of 1920);
- (m) The Registration of Foreigners Act, 1939 (16 of 1939);
- (n) The Immigration (Carriers Liability) Act , 2000 (52 of 2000);
- (o) The Citizenship Act, 1955 (57 of 1955), except the exercise of powers conferred by section 7B(1) thereof;
- (p) The Foreign Contribution (Regulation) Act, 1976 (49 of 1976).

#### **IV. TRADING WITH THE ENEMY: ENEMY PROPERTY**

- 57. Matters relating to management, preservation and control of enemy property including Custodian of Enemy Property in India.
- 58. All matters relating to combating financing of terrorist acts other than the work mentioned under Department of Economic Affairs.

